

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI (COURT-II)**

**Item No. 203**  
**(IB)-858(ND)2020**  
**IA/2292/2021**

**IN THE MATTER OF:**

**M/s. CMS Finvest Limited** ... **Applicant/Petitioner**  
**Versus**  
**Vipul Limited** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 15.07.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For financial creditors: Adv. Sandeep Bajaj , Adv. Devansh Jain and**  
**Adv. Sangya Gupta**  
**Adv Sumesh Dhawan and Vatsala Kak for Respondent**

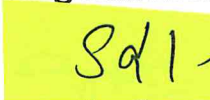
**ORDER**

Since the CIRP has already been initiated against the Corporate Debtor, the Petition has become infructuous.

The Petition (IB)-858(ND)2020 is **Dismissed being infructuous.**

However, the Petitioner is at liberty to raise his claim before the RP of (IB) 541/2019.

**IA/2292/2021-** This IA has also become infructuous. **The same is Dismissed being infructuous.**

  
**(L. N. GUPTA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**